

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 1966/2024 In C.P.(IB)/277(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2024**

NAME OF THE PARTIES: - DIPTI AMIT THITE
IN THE MATTER OF
Piramal Capital & Housing
Finance Limited
V/s
Mrs. Durgaben Patel

Section: Rule 11 of NCLT, 2016 U/s 95(1) of (IBC)

ORDER

IA.No.1966/2024: - Adv. Agam H Maloo appeared for the Applicant/RP through VC. Adv. Astha Ojha appeared for the Financial Creditor through VC. This IA has been filed by the Applicant/RP to taken on record the report filed under Section 99 of the IBC, 2016. The said report is taken on record. Accordingly, **IA.No.1966/ 2024 is allowed and disposed of.**

It has been stated at bar that a copy of the report has been served upon the Respondent/Personal guarantor. Let reply/ objection, if any, against the report be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this matter on **14.06.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)